

**THE CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

Original Application No.370/2006  
This the 24<sup>TH</sup> day of August 2006

**HON'BLE MR. N.D. DAYAL, MEMBER (A)**  
**HON'BLE MR. M. KANTHAIAH, MEMBER (J)**

Kumari Manju Nigam, aged about 48 years, Daughter of Shri Govind prasad Nigam, Resident of C/o Harsahal, 342/17-Shankar Kunj, Opposite Naubasta Post Office, Lucknow.

...Applicant.

By Advocate: Shri R.K. Srivastava.

Versus.

1. Union of India Ministry of Railway through Chairman/Secretary, Railway Board, Delhi.
2. Divisional Railway Manager, N.E. Railway, Ashok Marg, Lucknow.
3. Mandal Rail Prabandhak, N.E. Railway, Ashok Marg, Lucknow.

.... Respondents.

By Advocate: Shri Surendran P for Shri V.K. Srivastava.

**ORDER (ORAL)**

**BY HON'BLE MR. N.D. DAYAL, MEMBER (A)**

Learned counsel for the applicant submits that the applicant would be satisfied if the O.A. is decided with a direction to the respondents to consider his O.A. by treating it as a representation of the applicant, within a stipulated period of time. Counsel for respondents has expressed no objection to it. Respondent No.2 is

therefore asked to consider the prayer in the O.A. by treating the O.A. as a representation in that regard and pass appropriate orders within 3 months from the date of receipt of a copy of this order.

2. The application is disposed of as above. No order as to costs.

  
(M. KANTHAIAH)  
MEMBER (J)

  
(N.D. DAYAL)  
MEMBER (A)

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